

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH,
CIRCUIT BENCH AT SHIMLA

O.A.NO.063/1414/2018

This, the 28th day of February, 2020

Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Ms. Naini Jayaseelan, Member (A)

R.L. Khurana, Retd. Superintendent, Department of Posts, 11, Housing Board Colony, Phase-I, P.O. Saproon-173211, District Solan H.P.

.....Applicant
Versus

1. Union of India through Secretary, Department of Posts (Ministry of Communication & Technology) Dak Bhawan, New Delhi-110 001.
2. Chief Post Master General H.P. Circle, Shimla-171 009.
3. Director of Accounts Postal, Sunder Nagar - 175 018, District Mandi, H.P.

.....Respondents

Present: Mr. Rahul Mahajan, counsel for the petitioner.
Mr. Anshul Bansal, counsel for the respdts.

ORDER (ORAL)

BY MR. SANJEEV KAUSHIK MEMBER (J)

1. Learned counsel for the parties are in agreement that the issue raised in the present OA cannot be resolved unless the SLP regarding this issue is decided by the Hon'ble Supreme Court. It is further informed by the learned counsel that Hon'ble Lordships therein stayed the recovery and seized off the matter.

2. Considering the consensual agreement reached between the parties and the aforementioned position that the SLP is pending before the Hon'ble Supreme Court on the same issue, at this stage, the present O.A may be disposed of with liberty to either of the parties to make an application for revival of the O.A after the decision by the Hon'ble Supreme Court in the above mentioned pending SLP, if need arises.
3. With the observations and directions as above, the O.A stands disposed of with no orders to costs.

**(SANJEEV KAUSHIK)
MEMBER (J)**

**(NAINI JAYASEELAN)
MEMBER (A)**

**Dated: 28.02.2020
ND***